

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF CAPBRIDGE VENTURE LLP

RELEVANT PARTICULARS		
1.	Name of corporate debtor	CAPBRIDGE VENTURE LLP
2.	Date of incorporation of corporate debtor	02-08-2020
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Ahmedabad
4.	Limited Liability Identification No. of corporate debtor	AAT-2035
5.	Address of the registered office and principal office (if any) of corporate debtor	<i>Registered Office:</i> 15th Floor, A Block, Westgate Business Bay, S G Road, Jivraj Park, Ahmedabad, Ahmedabad City, Gujarat, India, 380051
6.	Insolvency commencement date in respect of corporate debtor	30-07-2026
7.	Estimated date of closure of insolvency resolution process	26-01-2027
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Bhavesh Manshukhbhai Rathod Registration No. IBBI/IPA-001/IP-P01200/2018-2019/11910
9.	Address and e-mail of the interim resolution professional, as registered with the Board	<i>Registered Address with IBBI:</i> Mr. Bhavesh Manshukhbhai Rathod 12th Floor, 12D, A Wing, CTS No. 165 and 163A, White spring, Rivali Park, Western Express highway, near Metro mall, Magathane, Borivali (East), Mumbai, Maharashtra ,400066 Email ID: bhavesh76@gmail.com Registration No. IBBI/IPA-001/IP-P01200/2018-2019/11910
10.	Address and e-mail to be used for correspondence with the interim resolution professional	<i>For Communication:</i> Mr. Bhavesh Manshukhbhai Rathod Office No. 515, 5th Floor, Dimple Arcade, Near V Mall, Asha Nagar, Behind Saidham, Thakur Complex, Kandivali East, Mumbai-400101



		Email ID: cirp.capbridge@gmail.com Registration No. IBBI/IPA-001/IP-P01200/2018-2019/11910
11.	Last date for submission of claims	13-08-2026
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) https://www.ibbi.gov.in/home/downloads (b) Not Applicable

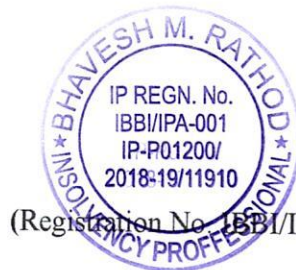
Notice is hereby given that the National Company Law Tribunal, Ahmedabad Bench, Court -1 has ordered the commencement of a Corporate Insolvency Resolution Process of the **CAPBRIDGE VENTURE LLP** on 30th July, 2026

The creditors of the **CAPBRIDGE VENTURE LLP**, are hereby called upon to submit their claims with proof on or before **13th August, 2026** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 01.08.2026
Place: Mumbai



(Registration No. IBBI/IPA-001/IP-P01200/2018-2019/11910)

Bhavesh Rathod
Bhavesh Manshukhbhai Rathod
Interim Resolution Professional